

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2617/2022

(Arising out of impugned judgment and order dated 24-01-2022 in EA No. 123/2020 in CC/2595/2018 passed by the National Consumers Disputes Redressal Commission, New Delhi)

ANSAL HOUSING LIMITED(ERSTWHILE ANSAL HOUSING AND CONSTRUCTION LIMITED) Petitioner(s)

VERSUS

ANCHAL WALIA & ORS. Respondent(s)

(FOR ADMISSION )

Date : 25-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Vikas Tiwari, Adv.  
Kumar Deepraj, Adv.  
Mr. Dharmendra Kumar Sinha, AOR

For Respondent(s) Mr. Vishal Garg, Adv.  
Mr. Gopal Balwant Sathe, AOR

UPON hearing the counsel the Court made the following

O R D E R

We find no reason to interfere in the judgment impugned in our jurisdiction under Article 136 of the Constitution.

The Special Leave Petition is dismissed.

Pending applications, if any, also stand disposed of.

(NEELAM GULATI)  
ASTT. REGISTRAR-cum-PS

(BEENA JOLLY)  
COURT MASTER (NSH)

